

(c). ISI specifications have already been laid down on hooks, shackles, wire ropes, chains and hand tools. The units which are registered for the manufacture of these items are aware of the requirements to be met from the point of view of safety and the use of these items in the factories is governed by Factories Act, 1948 (item No. 28—Rule 55) which clearly prohibits their use without proper examination and a test certificate. The National Test House perform tests on the material sent to them, both by destructive and non-destructive methods and the materials which are found failing in the test are not certified as acceptable. At present the relevant ISI specifications do not make it obligatory for non-destructive testing (ultrasonic and/or radiographic) to detect flaws in the products. As an additional precaution, Indian Standards are being amended to permit non-destructive testing also.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): I beg to lay on the Table a copy of Notification No. S.O. 1036 (Hindi and English versions) published in Gazette of India dated the 13th March, 1976 rescinding the Tyres and Tubes (Movement Control) Order, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-10578/76.]

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM METHA): I beg to lay on the Table copy each of the following Notifica-

tions (Hindi and English versions) under sub-section (2) of section 3 of the All-India Services Act, 1951:—

(1) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1976, published in Notification No. G.S.R. 233(E) in Gazette of India dated the 17th March, 1976.

(2) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1976, published in Notification No. G.S.R. 234(E) in Gazette of India dated the 17th March, 1976.

(3) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1976, published in Notification No. G.S.R. 235(E) in Gazette of India dated the 17th March, 1976.

(4) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1976, published in Notification No. G.S.R. 236(E) in Gazette of India dated the 17th March, 1976 [Placed in Library See No. LT-10579/76.]

NOTIFICATIONS UNDER CUSTOMS ACT, UNDER CENTRAL EXCISE RULES, UNDER TARIFF ACT, AND UNDER CENTRAL EXCISES AND SALT ACT

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 204(E) to 228(E), 230(E), and 231(E), (Hindi version) published in Gazette of India dated the 16th March, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-10580/76]

(ii) G.S.R. 249(E) (Hindi and English versions) published in Gazette of India dated the 24th March, 1976 together with an

[Shri Pranab Kumar Mukherjee]

explanatory memorandum. [Placed in Library. See No. LT-10581/76.]

(2) A copy each of Notification Nos. G.S.R. 128(E), 129(E), 132(E), 133(E), 135(E) to 153(E), 157(E) to 159(E), 161(E) to 193(E), 196(E), 197(E), 200(E), 201(E) and 203(E) (Hindi versions) published in Gazette of India dated the 16th March, 1976 issued under the Central Excise Rule, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-10580/76]

(3) A copy of Notification No. G.S.R. 229(E) (Hindi version) published in Gazette of India dated the 16th March, 1976 under sub-section (5) of section 3 of the Indian Tariff Act, 1934 together with an explanatory memorandum. [Placed in Library. See No. LT-10580/76]

(4) A copy of the Central Excises (Tenth Amendment) Rules, 1976 (Hindi version) published in Notification No. G.S.R. 160(E) in Gazette of India dated the 16th March, 1976, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-10580/76.]

STATEMENT SHOWING ADVANCE TO BE DRAWN FROM CONTINGENCY FUND OF INDIA

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a statement (Hindi and English versions) showing advance proposed to be drawn from the Contingency Fund of India during the 'Vote on Account' period of 1976-77 for expenditure on a 'New Service' viz., the North Eastern Electric Power Corporation Private Limited, for which necessary provision had been made in the Demands for Grants for 1976-77. [Placed in Library. See No. LT-10582/76.]

NOTIFICATION UNDER RESERVE AND AUXILIARY AIR FORCE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK: I beg to lay on the Table a copy of the Reserve and Auxiliary Air Forces Act (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.R.O. 23 in Gazette of India dated the 14th February, 1976, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Force Act 1952. [Placed in Library. See No. LT-10583/76.]

REVIEW AND ANNUAL REPORT ON THE WORKING OF THE RURAL ELECTRIFICATION CORPORATION FOR 1974-75

ऊर्जा मंत्रालय में उपमंत्री (प्रो० सिद्धेश्वर प्रसाह) : मैं कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति सभा पटल पर रखता हूँ :—

- (1) ग्राम विद्युतीकरण निगम, नई दिल्ली के वर्ष 1974-75 के कायकरण की सरकार द्वारा समीक्षा।
- (2) ग्राम विद्युतीकरण निगम, नई दिल्ली का वर्ष 1974-75 का वार्षिक प्रतिवेदन, लेखा परीक्षित लेखे तथा उन पर नियन्त्रक महालेखा परीक्षक की टिप्पणियां।

[Placed in Library. See No. LT-10584/76.]

DETAILED DEMANDS FOR GRANTS OF THE MINISTRY OF SHIPPING AND TRANSPORT FOR 1976-77

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi